

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/RP/2015

Subject : Review of Order dated 6.5.2015 in Petition No.229/2010 for approval of the tariff of Indira Gandhi Super Thermal Power Project, Stage-I (3 x 500 MW) for the period from date of commercial operation of Unit-I to 31.3.2014.

Date of hearing : **3.3.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Limited

Respondents : Haryana Power Purchase Center & 3 others

Parties present : Shri M.G. Ramachandran, Advocate, APCPL
Ms. Poorva Saigal, Advocate, APCPL
Shri Prashant Chaturvedi, APCPL
Shri Ajay Prakash, APCPL
Shri R.B. Sharma, Advocate, BRPL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

During the hearing, the learned counsel for the petitioner made detailed submissions on the issues admitted vide order dated 6.5.2015 and prayed that the review petition may be allowed.

2. In response, the learned counsel for the respondent, BRPL submitted that there is no error apparent on the face of the record since the order dated 6.5.2015 passed by the Commission on the said issues is based on the materials/ documents (including statutory forms) submitted by the petitioner. He also submitted that the affidavit filed by the petitioner seeking 'additional capitalisation' is in the nature of amendment of review petition by adding additional issues. Accordingly, he submitted that the same is not permissible under Section 94 of the Electricity Act, 2003 read with Regulation 103, 111 & 114 of the CERC (Conduct of Business) Regulations, 1999. The learned counsel therefore, prayed for rejection of the review petition on these issues.

3. In response, the learned counsel for the petitioner clarified that the prayer is for correcting inadvertent mistakes in the order on the said issues. He further pointed out that though the capitalization of the expenditure has been allowed, the same has inadvertently not been permitted to be serviced. He prayed that the review petition may be allowed.

4. The Commission after hearing the parties reserved its order in the petition.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

